SHRI KISHEN CHAND: In view of the fact that most of the cows are affected by tuberculosis, may I know from the hon. Minister whether Government took care to see that milk was drawn from healthy cows?

DR. P. S. DESHMUKH: I do not accept the statement that most of the cows are affected. In any case, we, I think, took reasonable precautions.

DR. R. P. DUBE: What was the necessity of mixing cow's milk with buffalo's milk?

DR. P. S. DESHMUKH: As milk came from innumerable centres, it was impossible to keep it separate; the cost would have been terrible if we had wanted to keep it in that way.

MR. CHAIRMAN: Yes, Dr. Mitra. Dr. Mitra, on behalf of Dr. Seeta Parmanand.

DR. SHRIMATI SEETA PARMA-NAND: No, Sir, not on my behalf.

DR. P. C. MITRA: May I know whether this process of decreaming is a crime under section 2(d) of the Food Adulteration Act of 1954? This is what the clause says.

MR. CHAIRMAN: That is all right.

श्रीमती सावित्री दंवी निगम : क्या में यह जान सकती हूं कि १६४४-४४ में कितने दूध का मक्सन बनाया गया और क्या में यह भी जान सकती हूं कि एक मन दूध का मक्सन बनाने में डंयरी को कितना लास हूआ ?

हा० पी० एस० दंशमुख: अभी तो हम दूध पर ही हैं, मक्खन पर नहीं गये हैं।

DR. SHRIMATI SEETA PARMA-NAND: Even though the dairy has been handed over to a Meerut concern which is a private concern, what care has Government taken to see that a check is kept so that that concern does not out-do the gowallas in adulterating milk with water?

DR. P. S. DESHMUKH: We have handed over the whole concern to a co-operative milk union. It is not a private proprietary concern.

Compensation Payable to Air Transport Companies

*368. MOULANA M. FARUQI: Will the Minister for Communications be pleased to state:

- (a) whether the compensation payable to all the air transport companies, the undertakings of which vested in the two Air Corporations, has been finally determined;
- (b) if so, how much compensation is payable to each company;
- (c) whether this compensation has been paid to them; and
- (d) the main assets of these companies taken over by the Corporations?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): (a) Yes, Sir, without prejudice to the question of liability for leave accumulated by the employees taken over by the Corporations which is at present before the Airlines Compensation Tribunal.

- (b) and (d). I lay a statement on the Table of the Rajya Sabha giving the required information.
- (c) Under the Air Corporations Act, 1953, only part of the compensation is payable in cash, the balance being payable in the form of bonds. The amount payable in cash has been paid to six of the nine companies and the amount payable in the form of bonds has been paid to 3 of them.

STATEMENT

(b) Amounts of compensation payable to Air Transport Companies:

Rs. Air India Limited 1,43,67,786 Air Services of India Ltd. 27,54,583 Airways (India) Ltd. 25,34,285 Bharat Airways Ltd. 30,26,000 Deccan Airways Ltd. 18,98,751 Indian National Airways Ltd. 52,04,532 Himalayan Aviation Ltd. Nil Kalınga Airlines 4.55,438 Air India International Ltd. 2,76,90,800

Total 5,79,32,169

(d) The main assets taken over from the Air Transport Companies and their assessed value are:—

	(In lakhs Air India In- ternational Corpo ation	of rupees) Indian Air- lines Corpo- ration
Aircraft Spares and	141.22	123.97
stores	101.17	124 08
Other assets	15.61	17.45
Book debts etc. Cash and bank	140 48	116.25
balances	12.67	54.92
	411.15	436.67

مولانا ایم - فاروقی : کیا کچه کمپنیال ایسی بهی هیں جن کے بارے میں ابهی تک طے نہیں کیا ہے گا ہے گا جائے گا یا نہیں ؟

†[मॉलाना एम० कारूकी: क्या कुछ कम्पनियां एंसी भी हैं जिनके बार में अभी तक तय नहीं किया है कि उनको कम्पनसंशन दिया जायेगा या नहीं?]

श्री राज बहादुर: जी नहीं, अब एंसी कोई कम्पनी नहीं हैं जिसके बार में तथ न कर दिया गया हो।

مولانا ایم - فاررقی : کیا گورنمنت کو اس عام رائے کا علم هے که جب کارپوریشن نهیں بنا تھا ارر کمپنیز آزادانه طور پر تجارتی اصول پر سروسیں چلاتی تھی تو مسافروں کو زیادہ آرام تھا به نسبت آج کے ?

† मिलाना एम० कारूकी: क्या गवर्नमेंट को इस आम राय का इल्म हैं कि जब कार्पोरंशन नहीं बना था और कम्पनीज आजादाना तार पर तिजारती उस्ल पर सर्विसें चलाती थीं तो मुसाफिरों को ज्यादा आसम था, बीनस्वत आज के ?]

श्री राज बहादुर: इस किस्म का एक प्रोपेगेंडा रायज किया गया हैं जो कि दिलचस्पी रखने वाले (interested parties) जराय की तरफ से हैं।

Shri D. D. ITALIA: May I know, Sir, whether any interest is payable to the concerns on the compensation fixed, from the date of the handing over of the companies to the two Corporations till the actual date of receipt of the amount?

SHRI RAJ BAHADUR: Paymer, of interest has been provided for in the Air Corporations Act.

SHRI BHUPESH GUPTA: May J know whether Government is aware 6 any complaints that in some cases at least the assets have been valued at a much higher rate than they should have been?

SHRI RAJ BAHADUR: We are not aware of any such complaint, Sir.

EXPANSION OF CHITTARANJAN LOCOMOTIVE WORKS

*369. Dr. RAGHUBIR SINH: Will the Minister for RAILWAYS be pleased to state:

- (a) whether Government have sanctioned the first phase of expansion of the Chittaranjan Locomotive Works;
- (b) what will be the new target of production under this expansion and by what period it will be fully reached;
- (c) what will be the approximate total expenditure on this expansion programme; and
- (d) what are the main stages of this programme of expansion and how it is proposed to be implemented?

[†]Hindi transliteration.